

SPECIAL BENCH

ITEM NO.130

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA No.580/2023 IN CP (IB) No. 15/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI RAJEEV MEHROTRA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 17th January, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	L & T FINANCE LIMITED V/S PERPENDICULAR CONSTRUCTION PVT LTD
UNDER SECTION	7 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Yash Tandon, Adv.

: For the Applicant/RP in IA No.580/2023

ORDER

IA No.580/2023

- 1.** This application has been filed U/s 19(2). As per the previous order dated 15th December, 2023, there was an appearance on behalf of the Ex-directors who sought and were granted 10 days time to file the Vakalatnama as well as the reply to the present application.
- 2.** There is no reply/response filed so far on behalf of the Ex-directors. It was also observed in the previous order that the Ex-directors would also be cooperating with the RP in providing all requisite information and documents and would also respond to the RP as and when may be necessary.
- 3.** The Ld. Counsel representing the RP however, states that though, some information has been supplied, however all the necessary information which are required for pursuing the present CIRP have not been provided.

-Sd-

-Sd-

4. In view of the above, let the reply/response be filed by the Ex-directors as well as all the requisite information as has been sought by the RP be also supplied. If need be RP may also call and have meeting with the Ex-directors in his office to apprise them about the specific information to be furnished by them for this purpose.
5. Let the matter be adjourned for further hearing on 1st March, 2024, before the regular Bench.

-Sd-
(Rajeev Mehrotra)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

17th January, 2024

Avaneesh Kumar Singh
(Stenographer)